

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 241/MP/2024 along with IA No.10/2025

- Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking return of Payment of Order Instrument given under the Power Purchase Agreement dated 5.4.2019 entered into between the Petitioner and the Respondent No.1 for supply of power from its Wind Power Project.
- Petitioner : Boreas Renewable Energy Private Limited (BREPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.
- Date of Hearing : **6.2.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Ms. Swapna Seshadri, Advocate, BREPL
Ms. Aishwarya Subramani, Advocate, BREPL
Ms. Harsha Rao, Advocate, BREPL
Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Ms. Shirsa Saraswati, Advocate, SECI
Ms. Ritika Singh, Advocate, SECI

Record of Proceedings

During the course of the hearing, the learned senior counsel and learned counsel for the Petitioner and the Respondent, SECI made detailed submissions and concluded their respective arguments in the matter. Learned counsel for the Petitioner also urged for issuing necessary direction to maintain the *status quo* in the matter till the issuance of the order, which was strongly opposed by the learned senior counsel and learned counsel for the Respondent, SECI.

2. Considering their request, the Commission permitted both the sides to file their respective written submissions, if any, on or before, 11.2.2025.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**(T.D. Pant)
Joint Chief (Law)**